

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 115 of 2000

Thursday, this the 1st day of June, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. P.E.M. Kartha,
Sree Gitanjali,
St. Martin Road,
Palarivattom, Kochi-25 ..Applicant
(Party-in-person)

Versus

1. The Commissioner of Central Excise & Customs,
Central Revenue Building,
I.S. Press Road, Ernakulam, Kochi-18
2. The Assistant Commissioner of Customs,
Air Port, Thiruvananthapuram.
3. Union of India, represented by
the Secretary, Central Board of Excise
& Customs, North Block,
Central Secretariat,
New Delhi-110001 ..Respondents

By Advocate Mr. Rajeswari. A., ACGSC

The application having been heard on 1st of June, 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A1 and to direct the 1st respondent to pay him the overtime amount of Rs.45,647/- immediately with interest at 12% per annum from 1-2-1994.

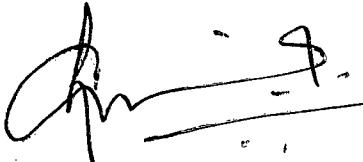
2. When the OA was taken up, it was submitted by the applicant appearing in person as well as the learned counsel appearing for the respondents that the principal amount of Rs.45,647/- has been paid to the applicant subsequent to the



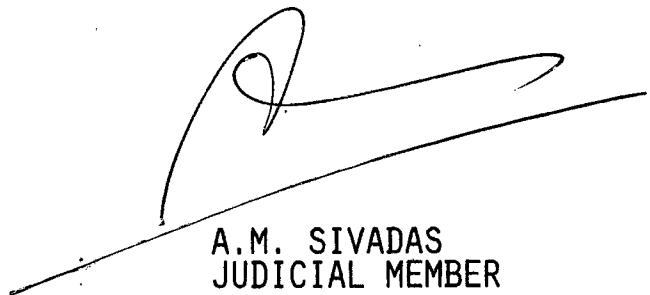
filling of this OA. What remains now is only the question of payment of interest. Though the respondents have filed a reply statement, there is absolutely nothing in the reply statement justifying the long delay in making the payment. In the absence of any explanation for the delayed payment, the applicant is entitled to receive and the respondents are bound to pay interest at 12% per annum.

3. Accordingly, the respondents are directed to pay interest at 12% per annum on the amount of Rs.45,647/- from the date on which the amount became due to the applicant till the date of payment. This shall be done within six weeks from the date of receipt of a copy of this Order.
4. The original application is disposed of as above. No costs.

Thursday, this the 1st day of June, 2000



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.M. SIVADAS
JUDICIAL MEMBER

ak.

List of Annexures referred to in this Order:

1. A1 - True copy of the letter C.No.II/23/A-20/95 Accts.I dated 27-11-98 with 2 enclosures.